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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 172/7/NCLT/AHM/2017**



Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017**

Name of the Company: IFCI Ltd.  
V/s.  
Reliance Naval and Engineering Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Nandish Chudgar a/w Raheel Patel	Adv.	Respondent	
2.	i/b. Nanavati Associates			
3.	Vishal Raval i/b India Law LLP	Adv.	For F.C.	

**ORDER**

Learned Advocate Mr. Vishal Raval i/b India Law LLP present for Financial Creditor/Petitioner. Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent.

Objections filed by Respondent with a copy to the petitioner today itself.

List the matter on <sup>19.</sup>~~11~~9.12.2017.



  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 8th day of December, 2017.